

12.00 hrs.

RE. QUESTION OF PRIVILEGE

SHRI S. M. BANERJEE (Kanpur). I have given notice of a privilege motion. I should be allowed to make a statement. We, Members of Parliament do represent the cases of our voters who include Central Government employees and employees in government undertakings. The Song and Drama Division is also a Government undertaking. Unfortunately, in the case of the transfer of one gentleman, Shri Sushil Kumar, Tanwar the Manager of Song and Drama Division was to be transferred from Delhi to Bhubaneswar. His wife was very sick and I represented his case not in writing but verbally, to Shri Gujral and the Minister, realising the difficulties, cancelled the transfer order. But to-day, unfortunately he has been issued a show cause notice by the Department why he did bring political pressure. The office memorandum charged him with violation of rule 20 of the Central Service Conduct Rules and he has been warned that if such a lapse is repeated in future severe departmental action will be taken against him.

Sir, I represent the Central Government employees and the State Government employees. All are our voters. In the House of Commons, a member of the House of Commons can represent the case of everyone and if any voter wants to represent his case he has to represent through a House of Commons Member. Here I have represented a case for which he has been penalised.

Earlier also, in a similar case I took up a matter with the Prime Minister and ultimately I got the answer from Shri R. N. Mirdha that MPs can represent the cases of Central Government employees and Government undertakings. Here, Shri Sushil Kumar is being victimised only because I spoke to Mr. Gujral. What are

we working for? I request you to safeguard our interests and to ask the Home Minister, and I request Mr. Dikshit to kindly hear me. You send it to the Home Minister for an answer. I will move a motion against the Home Minister if this order is not revoked. I have got every right to represent the case of Central Government employees and also every employee.

MR. SPEAKER. I examined this. But it may not be a question of privilege. However, I will examine it as to where we stand. Many people approach the MPs in their private capacity and some of the officers come and some of the employees come.

They approach us and they bring their grievances before us. Very often we forward their requests to them. It is upto them to agree or not to agree. I will study this matter and also what is the practice in the House of Commons and what is the practice here and what should we do in these cases. We should have some sort of a final procedure as to how to do it. At present, I am not in a position to say anything. We have to examine where we stand, where the Members of Parliament or the legislatures stand if some representations come to them. The officers bring their grievances to the notice of the Members. After all, either they go to their Department or they go to the Members.

श्री मधु लिंगपे (बाबा) - अध्यक्ष महोदय, आप को इस मुद्दा चाहते हैं क्योंकि आप जानते हैं कि वाडम नामनर के बारे में मैं ने मामला उठाया था आप जल्दी मे रुलिंग न दीजिए। ।

MR. SPEAKER. That was an autonomous body. This is a Government Department. In the case of autonomous bodies, the position is different.